GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

RAJYA SABHA
UNSTARRED QUESTION NO.2125

TO BE ANSWERED ON TUESDAY, THE 22nd MARCH, 2022

Confiscating property of business persons who fled abroad

2125. SHRI BRIJLAL:

Will the Minister of FINANCE be pleased to state:

a) whether Government has proposed or proposes to return the funds to the banks by confiscating the properties of business persons who fled abroad without repaying the loans of the banks;

b) if so, the efforts made by Government in this direction; and

c) the details and total valuation of the property of such business persons confiscated by Government so far?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) to (c): Prevention of Money Laundering Act, 2002 (PMLA) and Fugitive Economic Offenders Act, 2018 (FEOA) provide that the Special Court trying the offence may restore any property/assets involved in money laundering to a third party claimant with legitimate interest, including banks.

In the cases pertaining to Vijay Mallya, Nirav Modi and Mehul Choksi who have defrauded Public Sector banks by siphoning off the funds through their companies which resulted in total loss of Rs. 22,585.83 crore to the public sector banks, as on 15.03.2022, assets worth Rs. 19111.20 crore have been attached under the provisions of PMLA. Out of which, assets worth Rs.15113.91 crores has been restituted to the Public Sector Banks. In addition, assets worth Rs 335.06 crore have been confiscated to Government of India. As on 15.03.2022, 84.61% of the total defrauded funds in these cases have been attached/seized and 66.91% of total loss to the banks has been handed over to Banks/Confiscated to Government of India. It is pertinent to mention here that as on 15.03.2022, the consortium of banks led by SBI has realized Rs.7975.27 crore by sale of assets handed over to them by the Directorate of Enforcement.

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